

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO.1332
TO BE ANSWERED ON 22.12.2017

Pollution in Rivers

1332. DR. BANSHILAL MAHATO:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether any study has been conducted by the Government regarding pollution in the rivers caused by industries;
- (b) If so, the details thereof State/UT-wise; and
- (c) the efforts being made by the Government to reduce river pollution in the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. MAHESH SHARMA)

(a) & (b) Central Pollution Control Board, State Pollution Control Boards (SPCBs) and Pollution Control Committees are monitoring river water quality at 1275 locations which indicate that there are 302 polluted river stretches, which is primarily due to discharge of untreated municipal sewage and industrial effluent. The state-wise number of polluted river stretches are Andhra Pradesh (6), Assam (28), Bihar (5), Chhattisgarh (5), Daman & Diu (1), Delhi (1), Goa (8), Gujarat (20), Haryana (2), Himachal Pradesh (8), Jammu & Kashmir (9), Jharkhand (8), Karnataka (15), Kerala (13), Madhya Pradesh (21), Maharashtra (49), Manipur (12), Meghalaya (10), Nagaland (3), Odisha (12), Punjab (2), Rajasthan (8), Sikkim (5), Tamil Nadu (7), Telangana (7), Tripura (2), Uttar Pradesh (13), Uttarakhand (5) and West Bengal (17).

(c) Government has taken steps to control river pollution which include control of industrial pollution under the provisions of Water (Prevention and Control of Pollution), Act, 1974; river action plans for interception, diversion and treatment of sewage; establishment of continuous water quality monitoring systems; directions to the SPCBs under Section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 to direct concerned agencies in the State/UT to develop infrastructure for sewage treatment; consent management for compliance of standards by SPCBs/PCCs to improve water quality of the rivers with respect to industrial effluents; directions under Section 5 of the Environment (Protection) Act, 1986 regarding treatment and utilization of sewage for restoration of water quality of rivers, etc.
